

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

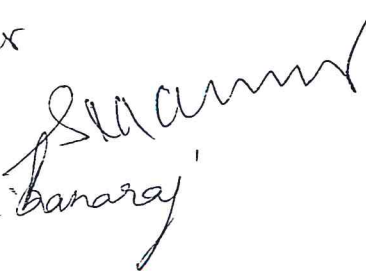
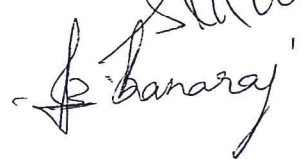

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24/4/18

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/106/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

- | | | | |
|----|--------------------------------------|----------------|---|
| ① | S. Manjula Devi, Adv
For CSR & Co | For Petitioner |  |
| ② | B. Dharmay - | u/l - |  |
| 3) | Sandeep Kumar
for Cibi Vishnu | For Respondent |  |

ORDER

Counsels representing both the parties are present. Respondent counsel prayed for time stating that they are intending to file SLP against the order of the NCLAT in relation to Sec.8 application under Arbitration and Conciliation Act. At request, time is enlarged. Put up on 24.05.2018.


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)